

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. _____

Nandan Singh Rawat

Versus

INDS.

Date of Order

Orders

22/3/02

OA 474/2000

- 2 -

Later, the applicant appeared in person and submitted that the relief, as prayed for by him, has actually not been granted.

I find from the records that in response to his representation dated 12/7/2000 the department had informed the applicant vide letter dated 20/9/2000 (Ann. R/1) that his pay has been revised w.e.f. 1.4.74 to 12.3.00 in terms of directions of Hon'ble the Supreme Court. The relief prayed for by the applicant was also that the respondents be directed to grant him pensionary benefits in per directions of the Hon'ble Supreme Court and the department vide their order dated 11/7/95 has already complied with the said order and in so far as the relief in this OA is concerned, nothing survives. Letter dated 20/9/2000 (Ann. R/1) was brought on record on 4/12/01 and copy of the same was also served on the applicant. There has been no rebuttal of this order by the applicant or on his behalf.

Therefore, this OA does not survive and is disposed of as having become infructuous.

However, if the applicant is aggrieved with the order dated 20/9/2000 (Ann. R/1), he is at liberty to approach the appropriate forum, if so advised. No order as to costs.

[Signature]
A. P. NAGRATH

ADMINISTRATIVE MEMBER